

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

Appeal No.52 /2011  
& I.A. No.86/2011, IA 87/2011 and IA 88/2011

**Dated: 20<sup>th</sup> April, 2011**

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member

**In the matter of:**

Chhattisgarh State Power Trading Company Limited ....Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ... Respondent(s)

**Counsel for the Appellant(s)** : Mr. Ravi Shanker Prasad, Sr. Adv.  
Mr. Rahul Srivastava and  
Ms. Suparna Srivastava

**Counsel for the Respondent(s)** : Mr. Aashish Bernard and Ms. Puja  
Priyadarshini for R-3.

Mr. Manu Nair and Mr. Anuj Benu  
for R-4

Mr. Apoorve Karol, Mr. Chirag Kher  
& Mr. D.C. Arya. for R-2

**ORDER**

**(I.A. No. 86 of 2011)**

Leave granted.

The Application is disposed of.

Appeal No.52 /2011

It is submitted that the Order impugned in this Appeal is the subject matter of Appeal No. 15 of 2011, which was already admitted.

Therefore, Admit. Issue notice in the Appeal as well as in the Applications. Mr. Apoorve Karol takes notice on behalf of Respondent No.2, Mr. Aashish Bernard takes notice on behalf of Respondent No. 3 and Mr. Manu Nair takes notice on behalf of Respondent No.4. Notice to be issued to the other Respondents returnable on 02.05.2011. Dasti service is permitted.

Post the matter on **02.05.2011** along with Appeal No. 15 of 2011.

(V.J. Talwar)  
Technical Member

(Justice M. Karpaga Vinayagam  
Chairperson

Ts/ss